of implementation of recommendations contained in the Twenty-second Report of the Department-related Parliamentary Standing Committee on Urban Development on Demands for Grants (2018-19) pertaining to the Ministry of Housing and Urban Affairs.

# REGARDING DISCUSSION ON WOMEN'S RESERVATION IN LEGISLATIVE BODIES AND SOME OTHER ISSUES

MR. CHAIRMAN: Hon. Members, I have received notice under Rule 267 for suspension of rules to take up the issue regarding women's reservation in legislative bodies. Though the issue is important and there is no immediate provocation to suspend the rules and take it up, but anyhow. ...(Interruptions)...

KUMARI SELJA (Haryana): So many Governments have passed this Resolution. So many States have passed this Resolution. ...(Interruptions)...

MR. CHAIRMAN: Don't you want to hear the reaction? What is happening to our Members, I am not able to understand! I am just stating a fact and then I am going to give my response. You don't want that also! Simultaneously, a number of Members stand up and just start speaking. I said that it can be discussed under other provisions of the Rules of the House if you want to have a meaningful discussion. Otherwise, I can allow in the Zero Hour, one Member from each political party and give them one minute, just for their satisfaction. But, justice will be done because this House had already approved that earlier and it has been pending for years together, and we must all come together, put our minds together and then come to some solution to find out how to move forward and make it a reality. That is the issue. Or, you just want to make a mention of it and leave it like that! I have no problem in allowing one minute for each Member and then go to other issues. I am saying this because there are other important issues pending for long. And, there are also other issues, such as Sabarimala incident, etc., on which some Members have given notices. But, I have not admitted them. They can be discussed during the normal course. So, we will take up the Zero Hour first.

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, one minute is not sufficient. ...(Interruptions)... We need more time. ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Mr. Chairman, Sir, I wish to make a point. ...(Interruptions)... I will take only one minute. ...(Interruptions)...

MR. CHAIRMAN: Now, Shri Navaneethakrishnan. ... (Interruptions)... Except what Shri Navaneethakrishnan says, nothing will go on record. ... (Interruptions)...

... and some other issues

SHRI TIRUCHI SIVA (Tamil Nadu): \*

SHRI A. NAVANEETHAKRISHNAN: Hon. Chairman, Sir, on Mekedatu issue, the Lok Sabha suspended all the AIADMK Members. This is undemocratic. ... (Interruptions)...

MR. CHAIRMAN: No, no. You cannot mention what happened in the Lok Sabha here. Please. ...(Interruptions)... It is against rules. ...(Interruptions)... Then, they will mention about the Rajya Sabha. ...(Interruptions)... If you want to say anything outside, you say it. ...(Interruptions)...

SHRI Y.S. CHOWDARY (Andhra Pradesh): Yes. You cannot say it in the Rajya Sabha. ... (Interruptions)...

MR. CHAIRMAN: What is the issue? ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN: No, no. Sir, now, the Central Government has to withdraw permission granted to prepare a Detailed Project Report for constructing a dam.

MR. CHAIRMAN: This is what you have been saying for the last fifteen days! ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN: Now, our Members in the other House are suffering. ...(Interruptions)... They are not able to attend the House. ...(Interruptions)...

MR. CHAIRMAN: People of the country are suffering because we are not transacting any Business. ...(Interruptions)...

SHRI A. NAVANEETHAKRISHNAN: People in Kaveri delta in Tamil Nadu are suffering. ...(Interruptions)...

MR. CHAIRMAN: Mr. Navaneethakrishnan, please sit down. ...(Interruptions)... Please, sit down.

श्री विशम्भर प्रसाद विषाद (उत्तर प्रदेश): सभापति महोदय, बनारस और उसके आसपास ...(व्यवधान)... हजारों ...(व्यवधान)... धरने पर बैठे हुए हैं। ...(व्यवधान)...

SHRI A. NAVANEETHAKRISHNAN: \* So, in protest, we are walking out. ...(Interruptions)...

MR. CHAIRMAN: This is not going on record. ...(Interruptions)...

<sup>\*</sup>Not recorded.

### SHRI NAVANEETHAKRISHNAN: \*

MR. CHAIRMAN: Whatever has been said is not going on record. ...(Interruptions)...

### SHRI A. NAVANEETHAKRISHNAN: \*

MR. CHAIRMAN: Don't use the occasion and go beyond what you have been permitted to say. ...(Interruptions)...

### SHRI A. NAVANEETHAKRISHNAN: \*

(At this stage, some hon. Members left the Chamber)

MR. CHAIRMAN: Shrimati Vandana Chavan. You just make a mention of it. ...(Interruptions)...

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, ... (Interruptions)...

MR. CHAIRMAN: No. You cannot have both. ...(Interruptions)... That is what I said. ...(Interruptions)... I totally agree with you. ...(Interruptions)...

SHRIMATI VANDANA CHAVAN: Sir, how would one make her point in one minute? ...(Interruptions)...

MR. CHAIRMAN: I totally agree with you. It requires a detailed discussion.

SHRIMATI VANDANA CHAVAN: Absolutely, Sir. ... (Interruptions)...

MR. CHAIRMAN: You give a separate notice. I will admit it. We also discuss with others and have discussion on this issue.

SHRIMATI VANDANA CHAVAN: Sir, I have also given notice for a Short Duration Discussion on this issue. ...(Interruptions)...

### MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Shrimati Viplove Thakur.

## Suicide by students in Navodaya Schools

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश): माननीय सभापति जी, मैं इस सदन में एक बहुत ही महत्वपूर्ण विषय उठाने जा रही हूं, जो इस समय एक गम्भीर समस्या बनी हुई है। आज नवोदय

<sup>\*</sup>Not recorded.